

**BENCH-I**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.370/2010

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company	Adbhut Vincom Pvt.Ltd.-Vs-Hotel Birsa Pvt.Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Anupam Ray  
2. Mr. Sourav Ghosh  
3. Mr. Prithviraj Saha  
4. Ms. Ishani Singhupta }  
} Advocates for Adbhut Vincom  
} Private Limited, Petitioner in CP No. 370 of 2010

1. Reetabroto Kumar Mitra, Adv }  
2. Kuldip Mallick, Adv }  
3. Partha Pratap Biswas, Adv }  
} Applicant

S. Debr.  
4/1/18

A. Debr.  
11/1/2018

**ORDER**

Ld. Counsel for the petitioner and the respondents is present.

I.A. No. 527/KB/2017 has been filed u/s. 340 of the Cr.P.C. Relating to the C.P.No. 370/2010 which has been finally decided by us by Order of this Tribunal dated 07/04/2017. Against the same appeal has been filed before Hon'ble NCLAT and the same has been finally decided by the Hon'ble NCLAT on 11/08/2017.

Office is directed to register this case as Misc. Case and not as I.A.

Let reply be filed by the opposite party within 30 days with a copy in advance to the applicant. Thereafter rejoinder, if any, may be filed within 15 days with a copy in advance to the opposite party.

List it on 20/02/2018 for admission.

8d

(Jinan K.R.)  
Member (J)

9c

(V.P.Singh)  
Member (J)